

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

U.A.NO.1015/94

Between:

Date of Order: 8.5.95.

G.P.V.L.Narasimha Rao

...Applicant

And

1. The Union ~~Public~~ Service Commission,
Dholpur House, Shah Jahan Road, New Delhi,
represented by its Secretary.

...Respondents

Counsel for the Applicant : Mr.G.Bikshapathi

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

OA No.1015/94

Dt.of order: 8-5-95.

(Order passed by Hon'ble Sri R. Rangarajan,
(Member (A)

This O.A. is filed praying for a declaration that the action of the respondents in not calling the applicant for interview for consideration for appointment to the post of Labour Officer/Assistant Labour Commissioner (Central)/Assistant Welfare Commissioner in reference to No.F.1/80/93-R.IV is illegal, arbitrary, and without jurisdiction and unjust.

2. In pursuance of this Tribunal's order, dt.18.8.94, the Interview Board interviewed the applicant also for the post of -----

3. The prayer in this O.A. and the contentions raised in this OA are same as in OA No.1013/94.

4. For reasons stated in O.A.No.1013/94, this OA also ----- costs. /



(R. Rangarajan)
Member (A)



(V. Neeladri Rao)
Vice Chairman

Open Court Dictation
8-5-1995


DEPUTY REGISTRAR(J)

TO

1. The Secretary, Union Public Service Commission, Dholpur House, Shah Jahan Road, New Delhi-110 011.
2. One copy to Mr.G.Bikshapathi, Advocate, CAT, Hyderabad.
3. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

V. Neeladri Rao V.C.
THE HON'BLE SHRI A.V. HARIKASAN. MEMBER

AND
K. Rangarajan
THE HON'BLE SHRI A.B. GORTHY: MEMBER (..)

DATED 8-5-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

O.A.NO. 1015/94

Admitted and Interim directions
issued.

Allowed.

Dismissed.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

